

Central Administrative Tribunal Principal Bench

C.P. No.132 of 2001 IN O.A. No. 2211 of 2000

New Delhi, this the day of 16th May, 2001.

HON'BLE MR. V.K. MAJOTRA, MEMBER(A) HON'BLE MR. SHANKER RAJU, MEMBER(J)

Shri Bhag Pal Singh, S/o Shri Lala Ram D-1/A/72, Janak Puri, New Delhi. ...Petitioner (By Advocate: Shri P.M.Ahlawat)

Versus

- 1. Shri Yogender Narayan, Secretary to the Govt. of India, Ministry of Defence, South Block, New Delhi-110011.
- 2.Shri Lt.Gen.Hari Unniyal,
 Engineer-in-Chief,(MES)
 Army Headquarters, Kashmir House,
 D.H.Q, PO, New Delhi. ...Respondents
 (By advocate: Shri R.S.Tomar, Asstt. on behalf of the respondents)

ORDER (Oral)

By Shri V.K. Majotra, Member(A).

Shri P.M.Ahlawat, learned counsel for petitioner has admitted that the petitioner has already been accorded relief thereby rendering the CP as infructuous. The CP is accordingly dismissed having become infructuous. Notices issued against the respondents under the provisions of Contempt of Courts Acts are discharged.

S. Roum

(Shanker Raju) Member(J) (V.K. Majotra)
Member(A)

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